

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Comp. Appeal (AT) (Ins) No. 202 of 2020**

**IN THE MATTER OF:**

**Kridhan Infrastructure Pvt. Ltd.**

**...Appellant**

**Versus**

**Venkatesan Sankaranarayan & Anr.**

**...Respondents**

**Present:**

**For Appellant:- Mr. H.L.Tipu, Sr. Advocate and Mr. Udit Chauhan, Advocates.**

**For Respondent: Mr. Prashanto Chandra Sen, Sr. Advocate with Mr. Ashiwini Kumar Singh, and Mr. Shivank Pratap Singh, Advocates for R1/Erstwhile RP.**

**O R D E R**

**17.02.2020** For filing of an Additional Affidavit, pursuant to the order dated 03.02.2020. At the request of the Learned counsel for the Appellant, the matter is adjourned to **12<sup>th</sup> March, 2020.**

It is abundantly quite clear that no further adjournment shall be granted in respect of filing of Additional Affidavit, on any score.

[Justice Venugopal M.]  
Member (Judicial)

[Vijai Pratap Singh]  
Member (Technical)

[Shreesha Merla]  
Member (Technical)

RK/nn